

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S SRI LAKSHMI SRINIVASA JUTE MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Sri Lakshmi Srinivasa Jute Mills Private Limited
2.	Date of incorporation of corporate debtor	28/11/1994
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies - Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17232AP1994PTC018828
5.	Address of the registered office and principal office (if any) of corporate debtor	Bobbili Road, Rajam, Srikakulam Dist, Andhra Pradesh - 532127 India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 16/03/2022 Copy made available on 17/03/2022 CP (IB) No. 73/9/AMR/2020
7.	Estimated date of closure of insolvency resolution process	12/09/2022 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy. Regn No: IBBI/IPA-001/IP-P00843/2017-2018/11427
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: mmreddyandco@gmail.com Phone: 040 23418836 Mobile: 9848271555
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: irpsrilakshmisrinivasa@gmail.com Email: mmreddyandco@gmail.com Phone: 040 23418836 Mobile: 9848271555
11.	Last date for submission of claims	31/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	Relevant Forms and Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a corporate insolvency resolution process of the M/s Sri Lakshmi Srinivasa Jute Mills Private Limited on 16/03/2022

The creditors of M/s Sri Lakshmi Srinivasa Jute Mills Private Limited, are hereby called upon to submit their claims with proof on or before 31/03/2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17-03-2022
Place: Hyderabad

Maligi Madhusudhana Reddy
Interim Resolution Professional
Regd No: IBBI/IPA-001/IP-P00843/2017-2018/11427

